



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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February 21, 2022

**Reserve Bank of India imposes monetary penalty on Chennai Central
Co-operative Bank Ltd., Chennai, Tamil Nadu**

The Reserve Bank of India (RBI) has imposed, by an order dated February 17, 2022, a monetary penalty of ₹1 lakh (Rupees one lakh only) on Chennai Central Co-operative Bank Ltd., Chennai, Tamil Nadu for non-adherence / violation of certain directions issued by RBI contained in the Circular on 'Income Recognition, Assets Classification, Provisioning and Other Related Matters dated June 22, 1996. This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949, taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The inspection report of the bank based on its financial position as on March 31, 2020 revealed inter alia, violation / non-compliance with aforesaid directions. Based on the same a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed for non-compliance with the directions.

After considering the bank's reply and oral submissions during the personal hearing, RBI came to the conclusion that the aforesaid charge of non-compliance with RBI directions was substantiated and warranted imposition of monetary penalty.

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(Yogesh Dayal)
Chief General Manager